

1	2	3	4	5	6
3. Bihar		7	2	—	1
4. Dadra & Nagar Haveli		4	—	—	—
5. Gujarat		2	6	—	—
6. Himachal Pradesh		5	1	—	—
7. Jammu & Kashmir		2	1	—	—
8. Karnataka		8	3	1	—
9. Madhya Pradesh		29	9	1	2
10. Manipur		—	1	—	—
11. Meghalaya		2	—	—	—
12. Mizoram		—	—	—	—
13. Nagaland		—	—	—	—
14. Orissa		15	7	—	—
15. Rajasthan		18	—	—	—
16. Sikkim		1	—	—	—
17. Tripura		—	—	—	—
18. Uttar Pradesh		33	12	—	—
19. West Bengal		7	3	—	1
20. State not indicated/ more than one State		25	—	—	—
Total :		158	50	2	4

Clearance of Yamuna Nagar Thermal Power Station

666. SHRI CHIRANJILAL SHARMA : Will the Minister of PLANNING be pleased to refer to reply given to Starred Question No 636 on 13 April, 1983 regarding clearance of Yamuna Nagar Thermal Power Station and state :

(a) whether Haryana Government have sent the financing pattern of the Yamuna Nagar Thermal Power Scheme; and

(b) if so, the action taken thereon ?

THE MINISTER OF PLANNING
(SHRI S.B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

Prostitution Ring Busted

667. SHRI CHIRANJILAL SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to the news item published in Daily Tribune dated 25 June, 1983 under the captions 'prostitution ring busted'

(b) if so, the number of persons arrested so far; and

(c) the steps to be taken to eradicate this evil from the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes Sir.

(b) In the two cases registered on 23rd June, 1983 at the Police Station Kalyan Puri, under Sections 3/4/5/7 and under Sections 8/9/11 of the Suppression of Immoral Traffic in Girls and Women Act respectively, 6 male and 2 female persons have been arrested.

(c) A special Cell at the Police Headquarters is functioning to organise raids. Besides, instructions have been issued to all Deputy Commissioners of Police to keep a track of all persons indulging in such activities. All the Assistant Commissioners of Police and some Inspectors have been empowered to conduct raids under Suppression of Immoral Traffic in Girls and Women Act, whenever any information regarding such activities is received.

Report on Energy Conservation

668. **SHRI SONTOSH MOHAN DEV :** Will the Minister of INDUSTRY be pleased to state :

(a) whether the Financial Express dated 29 June, 1983 has published news items summarizing the Report of Working Group on Energy Conservation headed by Heavy Industry Secretary;

(b) when the report of this Working Group has been made available to the Planning Commission, Energy Advisory Board and Cabinet Secretariat; and

(c) whether this report has been prematurely leaked if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :

(a) Government have seen the news item in Financial Express dated 29-6-1983.

(b) and (c) The report of the Inter-Ministrial Working Group is under finalisation and has not been presented to any Department of the Government. At the draft stage, discussions have been held with different organisations/institutions connected with energy conservation not only with regard to the objectives and the parameters, but also quantification of potential of conservation over a period. Newspaper reports regarding such discussion and consultation exercises do not imply any premature leakage, since the report is yet to be finalised and submitted to the Government.

Import of Computers by oil Exploration Undertaking

669. **SHRI SONTOSH MOHAN DEV :** Will the PRIME MINISTER be pleased to state :

(a) what steps the Department of Electronics is taking to meet the requirements of processing of seismic data of ONGC, OIL, NGRI, GSI etc; and

(b) whether oil exploration undertakings have been allowed to import computers required by them ?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) The Department of Electronics (DOE) is taking the following steps to meet the requirements of computer-based processing of seismic data of ONGC, OIL, etc :—

1. The DOE approved import of a computer system for Oil India Limited (OIL) in 1979 and accordingly, an appropriate computer system has been procured and installed for OIL.
2. The DOE is currently processing the case for procurement of